

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 792/GT/2025

Subject : Petition for truing up of the tariff for Kahalgaon STPS Stage-I (4x210 MW) for the period 2019-24.

Petitioner : NTPC Limited.

Respondent(s) : BSPHCL and 18 Ors.

Date of hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Ms. Surbhi Kapoor, Advocate, NTPC
Shri Abhishek Thakur, Advocate, NTPC
Ms. Anisha Upadhyay, Advocate, BSPHCL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Shashwat Singh, Advocate, UPPCL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Respondents, GRIDCO and UPPCL, sought time to file their replies. This was not objected to by the learned counsel for the Petitioner.

3. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to file the following additional information, on or before **1.4.2026**, after serving a copy to the Respondents:

i. Additional Capital Expenditure (ACE)

- a. *Regarding the ACE claimed for the Drain Separation & Toe water drain system, the Petitioner is directed to substantiate that there is no overlap with the scope of works*



claimed under Ash dyke/handling works, as per directions in the order of Petition no. 440/GT/2020.

- b. Item-wise de-capitalisation in Form 9(B)(i), duly linked with the additional capitalisation claimed in Form 9(A), for the assets claimed under replacements.*

ii. Capital Spares:

- a. Year-wise and item-wise details of actual Capital Spares consumed individually costing above Rs. 1 lakh as per the third proviso of Regulation 35(1)(6) of the 2019 Tariff Regulations.*

iii. ECR Calculation

- a. Form-15 as specified at Annexure-I (Part I) of the Regulations, with the details of coal procured (source-wise weighted average GCV and weighted average cost of Coal)*
- b. The detailed breakup of the month-wise and head-wise expenses included in 'other charges' claimed for the respective months incurred in each year, as per Form 15, as per the directions in the order of Petition no. 440/GT/2020.*

4. The Respondents shall file their replies by **17.4.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.4.2026**. The parties shall ensure that the pleadings are completed within the due dates.

5. Subject to the above, the order in the Petition is reserved.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

